

From,

Hira Singh Bonal,
H.J.S.
Registrar General,
High Court of Uttarakhand,
Nainital.

To,

1. All the District Judges, Subordinate to the High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicos, Dehradun.
7. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
8. Legal Adviser to Hon'ble the Governor, Raj Bhawan, Dehradun.
9. Secretary, Lokayukt, 3/3, Industrial area, Patel Nagar, Dehradun.
10. Registrar, State Consumer Redressal Commission, House No.176, Ajabpur Kala, Near Spring Hills School, Mothrowala Road, Dehradun-248415.
11. Member Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani, District Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Co-operative Tribunal, Dehradun, Uttarakhand.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
19. Additional Secretary (Law), Uttarakhand Public Service Commission, Haridwar.

C.L. No.12 /UHC/Admin.A-1/2020

Date: September 10th, 2020.

Subject: Regarding Movable and Immovable Property Statement.

Sir,

In continuation to earlier C.L.No.04/UHC/Admin. A-1/2020 dated 27.05.2020 and C.L.No.10/UHC/Admin.A/2020 dated 14.08.2020 on the subject noted above, I am directed to inform that Hon'ble Court has been pleased to issue following directions with regard to the submission of Movable and Immovable Property statement by

Judicial Officers/officers & officials in the subordinate judiciary and officers/officials in the High Court:-

1. All the Judicial Officers & officials in subordinate judiciary and officers/officials in the High Court are directed to submit complete details of immovable properties held or acquired by them or their family members in the MIP statements furnished by them every year or as per the time period prescribed by earlier directions. It should not be mentioned that information already furnished in the previous statements.
2. All the Judicial Officers & officials in subordinate judiciary and officers/officials in the High Court are directed to mention complete details in MIP statement with regard to utilization of money, which is utilized as a contribution in purchasing of property, repayment of loan etc.
3. If any Judicial Officer seeks to purchase an immovable property, permission would only be sought from the Hon'ble Court, even if the officer is posted anywhere on deputation. Likewise, staff posted in subordinate judiciary shall obtain permission to purchase immovable property from the District Judge/Judge, Family Court concerned and in case, staff is deputed in Family Court from district judgeship and is not an original cadre of Family Court, such staff shall forward his/her application seeking permission to the District Judge concerned through the Presiding Officer concerned. In case of staff working in the High Court, permission shall be obtained from Hon'ble the Chief Justice through Registrar Vigilance.
4. All the Judicial Officers/Officers & officials in subordinate judiciary and officers/officials in the High Court are directed that in case, their spouse is working in other government department, copy of statement of movable & immovable properties furnished by him/her to his/her department, be annexed along with MIP statement furnished by them and in case, immovable property has been purchased in the name of spouse, who is working in other government department, and no permission has been sought from the Hon'ble

Court, copy of permission obtained from the other department be also enclosed. Copy of sale deed be also enclosed after its execution.

5. You are, therefore, requested to bring the aforesaid contents to the knowledge of all concerned for strict compliance

Yours faithfully,

(Hira Singh Bonal)
Registrar General

No. 4080 /UHC/Admin.A-1/2020

Date: September 10th, 2020.

Copy to:

1. P.P.S. to Hon'ble the Acting Chief Justice, with a request to place this Circular Letter before His Lordship for kind perusal.
2. PS(s)/PA(s) to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars of the Hon'ble Court.
4. Joint Registrar-I & II.
5. All the Deputy Registrars/Assistant Registrars/Section Officers to circulate amongst staff.
6. Management Officer to circulate amongst all the Drivers & Class-IV staff.
7. Assistant Registrar (IT), High Court of Uttarakhand, Nainital to upload the C.L. on the official website.
8. S.P. (Vigilance), Vigilance Cell, High Court of Uttarakhand.
9. Guard File.

Registrar General